

**PAPERS LAID ON THE TABLE—  
Contd.**

**ORDINANCES ISSUED UNDER ARTICLE 123  
OF THE CONSTITUTION**

THE MINISTER OF STATE IN THE  
DEPARTMENT OF PARLIAMENTARY  
AFFAIRS ANDJIN THE MINISTRY OF  
SHIPPING AND TRANSPORT/TO?ta WT

tt (SHRI OM MEHTA): With your permission, Sir, on behalf of Shri Raj Bahadur I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each of the following Ordinances (in English and Hindi) :

(i) The Forward Contracts (Regulation) Amendment Ordinance, 1971 (No. 11 of 1971).

(ii) The Coking Coal Mines (Emergency Provisions) Ordinance, 1971 (No. 12 of 1971).

(iii) The Asian Refractories Limited (Acquisition of Undertaking) Ordinance 1971 (No. 13 of 1971).

(iv) The Jayanti Shipping Company (Acquisition of Shares) Ordinance, 1971 (No. 14 of 1971).

(v) The Small Coins (Offences) Ordinance, 1971 (No. 15 of 1971).

(vi) The Stamp and Excise Duties (Amendment) Ordinance, 1971 (No. 16 of 1971).

(vii) The Railway Passenger Fares <Ordinance> 1971 (No. 17 of 1971).

(viii) The tax on Postal Articles Ordinance, 1971 (No. 18 of 1971).

(ix) The Inland Air Travel Ordinance, 1971 (No. 19 of 1971).

(x) The Industries (Development and Regulation) Amendment Ordinance, 1971 (No. 20 of 1971).

(xi) The Delhi Road Transport Laws (Amendment) Ordinance, 1971 (No. 21 of 197E).

(xii) The Visva-Bharti (Amendment) Ordinance, 1971 (No. 22 of 1971).

(xiii) The Motor Vehicles (Requisitioning and Central Ordinance, 1971 (No. 23 of 1971). [Placed in Library. See Lt-931/71 for (i) and to (xiii).]

**STATEMENT BY PRIME MINISTER  
RE. HER TOUR OF BELGIUM, AUSTRIA,  
UNITED KINGDOM, UNITED STATES OF AMERICA, FRANCE  
AND FEDERAL REPUBLIC OF GERMANY**

MR. DEPUTY CHAIRMAN : Hon. Prime Minister.

SHRI RAJNARAIN (Uttar Pradesh): No. I have read it in the press.

SHRI A. P. CHATTERJEE (West Bengal): The Members have the right to take up this matter at the zero hour. The Prime Minister's report must wait. This zero hour must be adhered to.

MR. DEPUTY CHAIRMAN: You will definitely be given a chance. Now the permission has been given by the Chair.

THE LEADER OF THE OPPOSITION (SHRI M. S. GURUPADASWAMY) : The time of the Prime Minister may be precious but our time is equally precious.

MR. DEPUTY CHAIRMAN: It is not that question.

SHRI SITARAM KESRI (Bihar): Sir, I rise on a point of order. The Chair has already called the Prime Minister...

SHRI A. P. CHATTERJEE: The Chair has already ordered it for the zero hour and that order of the Chair must be adhered to. Prime Minister or no Prime Minister...

*(Interruptions)*

MR. DEPUTY CHAIRMAN: Order please. There is a point of order of Mr. Kesri. Yes, Mr. Kesri.

SHRI SIT ARAM KESARI: Sir, while the Chair has already called the Prime Minister . . .

SHRI NIREN GHOSH (West Bengal): We want that our privilege should be adhered to first and then only we will listen with all respect to the statement of the Prime Minister.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Deputy Chairman, Sir, the Chair has only given the permission to make a mention of the issue. Do you think that it will confine only to making a mention by the hon. Leader of the Opposition? Mr. Deputy Chairman, Sir, if it is left to that, then it is a matter which has been fixed by the House or by a circular in the House that at 3.30 P.M. the Prime Minister will make a statement. The hon. Leader of the Opposition will not be losing any point if he raises the issue after the statement of the Prime Minister. Sir, because I think that this statement should get priority in this House . . .

SHRI A. P. CHATTERJEE: When was it circulated? I did not get it.

SHRI CHANDRA SHEKHAR: I shall request the Leader of the Opposition that the statement by the Prime Minister should be given priority. It should be made first in this House. In order to give this precedent, I shall request you that first the Prime Minister should be allowed to make statement at 3.30 P.M. and then the Leader of the Opposition should be given a chance to speak.

श्री राजनारायण : श्रीमन्, मैं आपसे श्रद्धा के साथ निवेदन करना चाहता हूँ कि जो समय सदन के बिजनेस के लिए जिस क्रम से आपने दिया है उस क्रम से आप उसे चलाइये। प्राइम मिनिस्टर साहिब का बयान जो इस सदन में होगा वह कोई बहुत महत्वपूर्ण नहीं है, क्योंकि उनका बयान हम लोगों ने अखबार में पढ़ लिया है। हमने अखबार में पढ़ लिया है "वेट एन्ड सी"। जिन लोगों को उनकी "वेट एन्ड सी" की पालिसी पसन्द है वह उनका बयान सुन लें, लेकिन आप पहले श्री गुरुदास्वामी जी को बोलने

दीजिये। वे पहले अपनी बात प्रेशन कर दें और उसके बाद हम लोगों को जो कुछ कहना होगा वह कह देंगे। हम लोग तो प्राइम मिनिस्टर साहिब को रोज सुनते आ रहे हैं।

SHRI CHANDRA SHEKHAR: If the entire opposition thinks that the issue of No. 7, Jantar Mantar Road is more important than the Prime Minister's statement...

*(Interruptions)*

SHRI RAJNARAIN: It is a question of decency.

SHRI CHANDRA SHEKHAR: If they think that that issue is more important than the statement of the Prime Minister . . .

श्री राजनारायण : बंगला देश को 8 महीने हो गए हैं।

S HRI CHANDRA SHEKHAR : Mr. Deputy Chairman, Sir, may I request Mr. Rajnarain through you not to interrupt me when I speak? I say only this. If the entire Opposition is of this view that their mentioning the issue of No. 7, Jantar Mantar Road is more important than the issue to be raised in the statement of the Prime Minister, we shall leave it to the judgment of the entire Opposition and let them agree on this point and I shall request the Prime Minister not to make the statement before that is mentioned.

SHRI A. P. CHATTERJEE: It is not only mentioning about Jantar Mantar. We shall mention something about West Bengal and we may think that is more important. Why does he assume that it is only Jantar Mantar?

SHRI M. S. GURUPADASWAMY: May I say a word? I am not discussing the brick and mortar of Jantar Mantar; I am discussing something far more important than mere brick and mortar and I think Members opposite have got to remember that.

I Now may I have your permission to I proceed?

MR. DEPUTY CHAIRMAN: In this House also there is some fixed time business. Sometimes the Finance Minister or the Railway Minister or even the Prime Minister is asked to make a statement in the House at an appointed hour and the concerned Minister makes the statement in the House. Of course, as pointed out by some Members, they have received permission from the Chair to make mention of some important subjects in this House.

SHRI N. G. GORAY (Maharashtra): You yourself were present also.

MR. DEPUTY CHAIRMAN: Yes, normally the miscellaneous business is over before lunch hour. It was in deference to the wishes of hon. Members that we adjourned for lunch without completing miscellaneous business. This is not the first time that we had to postpone consideration of the business in the Order Paper and give precedence to the fixed time business. This is not the first time we are doing so; we have done so in the past. It does not mean that Members who have been allowed by Chairman to mention certain subjects will not be allowed to do so. They will definitely be allowed to do so. When permission has been given by Chairman certainly they will be allowed to do so.

SHRI RAJNARAIN: Justice delayed is justice denied.

MR. DEPUTY CHAIRMAN: We have been following this practice in the past that we give preference to the fixed time business and I think there should be no harm now. We will not be doing any injustice to hon. Members by allowing the Prime Minister to make the statement. They can wait for some time.

SHRI M. S. GURUPADASWAMY: I object to your statement that I may be called after the Prime Minister's statement.

MR. DEPUTY CHAIRMAN: I do not say that you may be called after the Prime Minister. I am only saying that

this is the procedure that we have been following. If the Prime Minister or any other hon. Minister wants to make a statement at a particular time we have always allowed them to make the statement and we have postponed the other business we had before the House. We are following the same procedure. At 3.30 the hon. Prime Minister was supposed to make a statement. The other business in the list will be taken up after that. This is the procedure we have always been following.

श्री राजनारायण : क्या प्रधान मंत्री यह कहने जा रही हैं कि वे बंगला देश को अभी मान्यता देने जा रही हैं ? अगर प्रधान मंत्री कह रही हैं कि हम बंगला देश को मान्यता दे रहे हैं तो हम सुनेंगे नहीं तो उन्होंने देश की जनता से जो अपील की है वह तो हमने अखबार में पढ़ ली है ।

SHRI A. P. CHATTERJEE: What can she say except saying, . . .

MR. DEPUTY CHAIRMAN: That is a different matter, whatever it is, you will have to be patient.

SHRI A. P. CHATTERJEE: Is she going to say that she is going to grant recognition to Bangla Desh Government? If she is going to say that we shall hear her.

SHRI M. S. GURUPADASWAMY : May I know if this is the assertion of the Prime Minister's right to have precedence over others?

MR. DEPUTY CHAIRMAN: I have not said that at all.

SHRI M. S. GURUPADASWAMY: My Point, I think you have not taken care of. The Chair gave me permission to raise a matter which I had referred to him soon after the usual business of the House is over. I was waiting for the business of the House to be over and . . . (Interruptions). Sir, I must be heard; I am not accustomed to shouting.

SHRI AWADHESHWAR PRASAD SINHA (Bihar): If the Prime Minister is to make a statement you have to sit down. i

SHRI M. S. GURUPADASWAMY: I do not sit down. If you go on shouting I do not sit down at all. I must be heard. I am only addressing the Chair. From my point of view, it is not an ordinary matter. I may concede even in the ordinary course . . .

THE PRIME MINISTER, MINISTER OF-ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING/sraH »rat "TTTRIT 3!3tf 'MI', If? \*tctf

sat wzw srapn \*fctf (SHRIMATI INDIRA GANDHI): On a point of order . . .

MR. DEPUTY CHAIRMAN: Prime Minister.

SHRI M. S. GURUPADASWAMY: I have not finished.

SHRIMATI INDIRA GANDHI: You are not rising on a point of order, are you?

SHRI M. S. GURUPADASWAMY: I am making my point. He has permitted me.

SHRIMATI INDIRA GANDHI: The Deputy Chairman has called me.

SHRI M. S. GURUPADASWAMY: You have permitted me.

MR. DEPUTY CHAIRMAN: She is on a point of order.

SHRIMATI INDIRA GANDHI: I merely want to know whether there has been any occasion on which a fixed item like this has been postponed, even though it came in the middle of a Bill under consideration or any other item? Has this been done on any occasion?

11 RSS/71—8.

श्री राजनारायण : श्रीमन्, आप कृपा करके सदन की कार्यवाही निकाल लीजिये। कई बार मंत्रियों को यहाँ पर अपना वक्तव्य तक नहीं देने दिया गया। प्रधान मंत्री साहिबजी का बयान अखबारों में आया हो चुका है। अब उनका बयान सदन का केवल एक अपमान होगा।

SHRI M. S. GURUPADASWAMY: The time has been revised on many occasions. The time has been revised in the past. It has been changed.

MR. DEPUTY CHAIRMAN: I do not think so.

SHRI ARJUN ARORA (Uttar Pradesh): On a point of order. Sir, we were circulated the Revised List of Business which does not mention the name of Mr. Gurupadaswamy, the so-called leader of the Opposition. That revised list . . .

श्री राजनारायण : श्रीमन्, आन ए प्वाइंट आफ आर्डर।

श्री उपसभापति : उनका भी प्वाइंट आफ आर्डर है।

श्री राजनारायण : आप को हमारा प्वाइंट आफ आर्डर सुनना पड़ेगा।

श्री उपसभापति : उनका भी तो प्वाइंट आफ आर्डर है।

श्री राजनारायण : उनके प्वाइंट आफ आर्डर पर हमारा प्वाइंट आफ आर्डर है। उन्होंने जो गलत बयानी की उस पर हमारा प्वाइंट आफ आर्डर है। मैं आपसे कहना चाहता हूँ कि जो अभी सम्मानित सदस्य ने "सो काल्ड लीडर आफ द ओपोजीशन" कहा तो यहाँ पर कोई ऐसा "सो काल्ड लीडर आफ द ओपोजीशन" नहीं है। "सो काल्ड शोड्यु निनिस्टर" हो सकती हैं।

श्री अर्जुन अरोड़ा : आप जल्द से ज्यादा गरम न हों।

श्री राजनारायण : मैं बहुत सरल हूँ।

श्री अर्जुन अरोड़ा : आप जल्द से ज्यादा गरम न हों।

श्री राजनारायण : मैं गर्म नहीं हूँ। मैं बहुत सरल हूँ। अर्जुन अरोड़ा साहब आपने हमारी गर्मी देखी नहीं है।

श्री अर्जुन अरोड़ा : मैंने आपकी गर्मी, सदा दोनों देखी है।

*(Interruption)*

SHRI PITAMBER DAS (Uttar Pradesh): I want to make it very clear that the Leader of the Opposition has been recognised by the Government and, therefore, the words 'so called' must be expunged.

DR. Z. A. AHMAD (Uttar Pradesh): No, no, he has not been recognised by the Government. He is not our leader.

SHRI PITAMBER DAS: He has been recognised by the Chairman.

SHRI ARJUN ARORA: I will come to Mr. Pitamber Das a little later. I will not deviate from my main point.

*(Interruptions)*

SHRI BHUPESH GUPTA (West Bengal): These remarks should not be made. Mr. Rajnarain is making all kinds of remarks.

श्री राजनारायण : कहां मैं कह रहा हूँ। भूपेश जी, मैं आपसे हाथ जोड़ता हूँ...

*(Interruption)*

DR. Z. A. AHMAD: I say Mr. Gurupadaswamy is not my leader. He is not the leader of my party.

श्री राजनारायण : श्रीमान्, यहां पर दो लीडर हैं, एक लीडर आफ द हाउस और दूसरे लीडर आफ द ओपोजीशन।

*(Interruptions)*

SHRI BHUPESH GUPTA: These things are irrelevant. Now, they want to discuss an eviction case. So many evictions are taking place.

SHRI ARJUN ARORA: I must be allowed to proceed...

SHRI BHUPESH GUPTA: Now, let us discuss this. That is the view. I am not one to discuss the eviction case.

SHRI M. S. GURUPADASWAMY: Sir, I object to that. Why do you permit him to go on?

SHRI RAJNARAIN: There are two leaders.

SHRI BHUPESH GUPTA: There is only one leader, and that is Mr. Rajnarain.

श्री राजनारायण : अगर गुरुपादस्वामी उनके लीडर नहीं हैं तो इन्दिरा जी हैं।

SHRI BHUPESH GUPTA: Sir, he is the only leader. Mr. Rajanarain knows all these things very well. It is beside the issue.

SHRI ARJUN ARORA: Sir, we were circulated this morning a Revised List of Business by the Rajya Sabha Secretariat in which I find no mention of the name of Mr. Gurupadaswamy and no business is to be initiated by him. Then subsequently, we received a Supplementary List of Business which mentions that at 3.30 P.M. the Prime Minister will make a statement. So, Sir Mr. Gurupadaswamy's right does not arise out of the List of Business. I submit that the House should adhere to the List of Business and not allow anybody and everybody to rise up and say what he or she likes. Before I sit down, I must say that Mr. Gurupadaswamy's right—I like him very much; he is a very soft-spoken person and an enviable gentleman—to be called the Leader of the Opposition must be re-examined by you because two things have happened. When Mr. S. N. Mishra...

MR. DEPUTY CHAIRMAN: Mr. Arora, please do not bring it here.

SHRI M. S. GURUPADASWAMY: I object to this, Sir.

SHRI ARJUN ARORA : All right, Sir. I will raise it tomorrow.

SHRI KRISHAN KANT (Haryana): Sir, I rise on a point of order According to rule 23 of the Rules of Procedure and Conduct of Business of the Rajya Sabha, it is mentioned:

"On days allotted for the transaction of Government business that business shall have precedence and the Secretary shall arrange that business in such order as the Chairman after consultation with the Leader of the Council may determine:"

Then rule 29 says :

"(1) A list of business for the day shall be prepared by the Secretary, and a copy thereof shall be made available for the use of every Member."

This supplementary List of Business is part of the regular business and according to rule 23, Government business shall have precedence over any other business that may come up before the House. There are two points to be considered. One is Government business which should have precedence over others and the second is the fixed business. On both the issues I want that you should give a firm ruling and that the House should go on with it.

SHRI A. P. CHATTERJEE : May I rise on a point of order? It appears from rule 29 that a List of Business shall be made available for the use of every Member. Now, Sir, the point is this. We got this revised List of Business this morning. Now, I, for one, did not get this circulated typed List of Business. It appears that this was circulated before lunch in the House itself. Now, I do not understand this kind of conduct of business. If there is to be a fixed matter in the List of Business, there must be prior notification given to the Members. It cannot be argued with any kind of plausibility that at 3.30 P.M. the Prime Minister or any hon. Minister will make a statement and that

at 3.00 P.M. a circular will be given that this is the supplementary List of Business. Then, rule 29 will be nugatory because any Government may say that this is another supplementary List of Business and we go by it. According to rule 29 and the spirit of it, the list of Business must be circulated amongst the Members quite in advance of the day, of the time, when the business begins. It cannot be in this fashion. I did not, for example, get this particular typed List of Business. Therefore, Sir, from the point of view of interpretation of Rule 29 this is not a List of Business at all because it was issued in the House only before lunch. Therefore, we do not mind the Prime Minister's peaking. I am not an obstructionist from that point of view. But what I am saying is this that if, for example, a pound of Hesh is insisted upon, then we must also say that the pound of flesh must be insisted upon according to rules and the rules must be followed. Therefore, the different Members must be allowed to mention their point and then only the Prime Minister should speak.

श्री जगदम्बी प्रसाद यादव (बिहार) : जीरो आवर का काम पहले खत्म हो जाय उसके बाद यह किया जाय ।

श्री अर्जुन अरोड़ा : जीरो आवर किस रूल में है ? मिस्टर यादव, जीरो आवर किस रूल में दिया हुआ है ?

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमन्, हमारे मित्र श्री चटर्जी ने जो कुछ कहा है उसके सम्बन्ध में मैं आपका ध्यान आकर्षित करता हूँ नियमों की धारा 29 की कालम 2 के ऊपर :

"Save as otherwise provided in these rules, no business not included in the list of business for the day shall be transacted at any meeting without the leave of the Chairman."

और चेयरमैन ने अभी आपको बोलने के लिए कहा है, कहा बा कि आप मेंशन कर सकते हैं, तो जब आपने कह दिया तो इनको बोलने का अधिकार प्राप्त हो गया और उसके बाद मैं यह किसी प्रकार से भी सम्भव नहीं है कि उनको बोलने का नहीं दिया जाय ।

श्री सुलतान सिंह (हरियाणा) : आप इस उसूल के ऊपर अपनी रुलिंग दे चुके हैं। आपने मिस्टर गुरुपादस्वामी को अपना प्वाइंट रैज करने के लिए समय दिया था कोई स्पीच करने के लिए नहीं दिया था। इसके ऊपर आपकी रुलिंग आ चुकी है। सभी रुलिंग आई है।

श्री राजनारायण : श्रीमन्, हमारा एक व्यवस्था का प्रश्न है।

श्री उपसभापति : कितना व्यवस्था का प्रश्न होगा :

श्री राजनारायण : श्रीमन्, हमारा व्यवस्था का प्रश्न है और मैं चाहूंगा कि हमारे व्यवस्था के प्रश्न को श्री अर्जुन अरोड़ा जी भी सुनें। अनावश्यक ढंग से केवल संवत्सुर पर यदि अपनी इच्छानुसार व्यवस्था निर्मित की जायगी तो मैं समझता हूँ कि वह व्यवस्था अव्यवस्था हो जायगी। ऐसा न हो कि जो विह्म हो उसी विह्म को हम कानून की शक्ल दे दें।

श्री अर्जुन अरोड़ा : हिन्दी में 'विह्म' कोई शब्द नहीं है। हिन्दी में बोलिए।

श्री राजनारायण : शब्द।

श्री अर्जुन अरोड़ा : सनकी कहते हैं सनक कहते हैं।

श्री राजनारायण : श्रीमन्, यदि कोई सम्मानित सदस्य या सम्मानित मिनिस्टर है और उसके कहे को कानून मान ले, उसकी भूकुटि विलासिता को आर्डर मान लें तो फिर कैसे चलेगा। मैं पूछना चाहता हूँ कि जब किसी सम्मानित सदस्य को किसी महत्वपूर्ण आवश्यक अविलम्बनीय विषय पर कुछ भेदन करने के लिए कहते हैं तो वह कब उसे करेगा। जब कालिंग सटेशन हो जाता है, टेबिल पर पेपर ले जाता है तब आप कहते हैं कि अब आप कहिए। आप खुद जानकार हैं। हमने चेयरमैन से कह दिया था कि प्राइम मिनिस्टर के बक्तव्य को हम क्या सुनें; क्योंकि उनके बयान को हमने पढ़ लिया था। मैं इसलिए बैठा हूँ कि मैं श्री गुरुपादस्वामी को सुनूँगा। जब आप यहां से उठ रहे थे तो आपने कहा कि गुरुपादस्वामी जब लंच के बाद आवेंगे तब आपका भेदन होगा और अब उसको चेंज करते हैं, तो आप स्वतः अपने बचन को चबाते हैं। मैं आपसे निवेदन कर रहा हूँ, हाथ जोड़ कर बिनती कर रहा हूँ कि आप चेयर पर हैं, उसकी अपनी एक शोभा है, आप इस समय केवल एक इंडिविजुअल नहीं हैं, केवल एक व्यक्ति नहीं हैं, केवल एक सदस्य नहीं हैं, आप कुपा कर के चेयरमैन साहब के उपसभापति के बचन को चबायें नहीं।

MR. DEPUTY CHAIRMAN : I think Mr. Niranjana Verma has raised one question whether Mr. Gurupadaswamy should be allowed to mention a subject or not. He has said that the Chairman has given permission and, therefore, when the Chairman agrees, the Member should be allowed to mention something. I did not question that right earlier also, I have made it quite clear that as the Chairman has allowed, I think Mr. Gurupadaswamy and Mr. Niren Ghosh should be allowed to mention two important subjects in this House. These two Members will definitely be allowed to mention the subjects for which the permission has been given.

But the second question is at what time we should call the Prime Minister to make a statement and at what time we should allow Mr. Gurupadaswamy to mention his subject. It was rather a coincidence that other miscellaneous business was over at about 3.30 and only Mr. Gurupadaswamy's subject was left. Now, for example, if we had not been able to finish this Ordinance business earlier and if it had continued even after 3.30, in that case we would have said, "No, let us stop the discussion on the Ordinance. We have got a fixed hour business. So, let us hear the Prime Minister." That is the procedure we have been following always. We normally follow this procedure even in the midst of a discussion. Not only that, I should say that even in the midst of a Member's speech, we tell him, "Please sit down. We have got a fixed business now. So, let the Minister make his statement." And only after the statement, the hon. Member is allowed to resume his speech. We have been following this procedure in the past also. We have asked Members to stop their speeches and allow the hon. Minister to make a statement at the appointed hour. There is no departure at all from the usual procedure that we have been following. Therefore, in view of this procedure, I think there should be no objection. Mr. Gurupadaswamy and Mr. Niren Ghosh will be definitely allowed to mention the subject they have been allowed to. In

view of all these observations, I think the Prime Minister should make her statement now.

श्री राजनारायण : श्रीमन्.

SOME HON. MEMBERS: Sit down.

श्री राजनारायण : चूँकि डिपुटी चयरमन साहब अपने वचन को चबा रहे हैं और प्रधान मंत्री साहिबा यह कहने के लिए तैयार नहीं हैं कि वह बंगला देश को मान्यता देंगी तो मैं यह कहना चाहता हूँ कि या बंगला देश को मान्यता दें या प्रधान मंत्री पद को छोड़ कर भाग जाएँ। आपने श्री गुरुपादस्वामी को बोलने नहीं दिया।

SHRIMATI INDIRA GANDHI : I have your permission . . .

श्री राजनारायण : मैं कहता हूँ प्रधान मंत्री साहिबा यह सदन छोड़ कर प्रधान मंत्री पद छोड़ कर भागें, अब सबल केवल यह है आज उनके बयान को सुनने के लिए सदन के सम्मानित सदस्यों को समय नहीं मिलना चाहिए।

SHRIMATI INDIRA GANDHI : Mr. Deputy Chairman, I have your permission and I am going to begin my statement. If he does not want . . .

(Interruptions)

श्री राजनारायण : मैं कहता हूँ, प्रधान मंत्री ने जो बंगला देश के साथ मक्कारी और गहारी की और सारे देश का अहित किया, उसके विरोध में मैं सदन का त्याग करता हूँ।

(At this stage, the Hon'ble Member left the House)

SHRIMATI INDIRA GANDHI : Mr. Deputy Chairman, Sir, I have just returned from a tour of Belgium, Austria, the United Kingdom, the United States of America, France and the Federal Republic of Germany.

The decision to pay official visits to these countries was taken much earlier in response to repeated invitations and in consonance with the practice of reciprocity. The House will remember that President

Nixon and Prime Minister Heath had visited our country in 1970, Chancellor Kiesinger in 1969 and President Pompidou when he was Prime Minister. But owing to our general elections, my visit had to be postponed.

In spite of the grave situation in Bangla Desh and along our borders in the West Pakistan, I undertook this visit as an earnest of our desire to leave nothing unexplored which might lead to an easing of the burdens imposed upon us and to discourage those who are bent upon finding excuses to threaten our security. It is the complete self-assurance of our people and the unity of all our parties which gave me the confidence to undertake the visit at a time<sup>^</sup> of national danger.

My visit enabled me to exchange ideas with the Heads of governments and leaders of public opinion at a point of time when important changes were taking place in the world and to put across to them our point of view on matters of world interest, bilateral relations, and more especially on the situation in East Bengal and the threat it is posing to our social, political and economic structure and to peace in this region. Our discussions helped to remove certain misgivings and to focus attention on the root cause of the problem, that is the refusal of the Pakistan military regime to respect the verdict of their own people, the reign of terror let loose by them in Bangla Desh and the consequent influx of refugees into India. I think that these countries as well as others realise that it will not help to deal with peripheral problems without finding a political solution in Bangla Desh through negotiations with the already elected leaders of the people of East Bengal and in accordance with their legitimate wishes. Most countries also realise that the release of Sheikh Mujibur Rehman is essential and intend to impress this upon military regime of Pakistan.

After a long period of tragic indifference and sheltering behind the thinly disguised legalistic formulation that it was merely an



[ Shrimati Indira Gandhi ]

internal affair of Pakistan, there is now a growing sense of urgency in seeking a solution.

Pakistan's efforts to side-track and cloud the basic issue by seeking to involve the United Nations and to transform the struggle of the people of Bangla Desh into an Indo-Pakistan confrontation and conflict have been exposed. It is now well understood that India will not be misled by Pakistan's moves and that the military junta in Pakistan must come to terms with the people whom they have treated with such injustices and cruelty. It is also widely appreciated that no country has any right to impose a solution on the people of East I Bengal and that force could not suppress the spirit of freedom and nationalism with which they are inspired.

During my visit to the United States, I was informed that a decision had been taken to stop further shipments of arms to - Pakistan. A formal announcement has since been made. I was given to understand that no arms are being supplied from the U.K., France and the F.R.G.

It is my earnest hope that joint or several efforts of the statesmen whom I met will make the military regime in Pakistan realise that no good can come of sabre-rattling or by forcing a military conflict on India. I hope it is not too late for sane counsel to prevail for one cannot go on ignoring hard facts. The just and legitimate aspirations of the people of Bangla Desh, indeed of West Pakistan also cannot be ignored and trampled upon.

There was general sympathy for the manner in which we are bearing the heavy burden of looking after over nine million refugees. There have been indications of additions to the funds for giving relief to the refugees. All these countries agree that conditions must be created inside East Bengal to stop the further influx of refugees and to facilitate the return to their homeland in safety and human dignity of those in India.

Having said this I must make it clear that we cannot depend on the international community, or even the countries which I visited, to solve our problems for us. We appreciate their sympathy and moral and political support, but the burden of the burden has to be borne by us and by the people of Bangla Desh who have our fullest sympathy and support.

So far as the threat to our security is concerned, we must be prepared—and we are prepared — to the last man and woman, to safeguard our freedom and territorial integrity. Obviously we cannot take risks such as the withdrawal of our forces from the border unless the situation in Bangla Desh is resolved satisfactorily as it poses a serious threat to our security.

Solutions have been found or initiated even to seemingly insoluble problems— as for instance in Europe and between the United States and China—by a wise impulse in men of wisdom and vision. But these developments should not lull us into complacency or wishful thinking.

In Europe there is a welcome spirit of detente, which we hope will soon lead to stable security in that continent. This should have a stabilising influence in Asia and other parts of the world. There was a realisation that political detente should be combined with outward-looking economic policies, especially in regard to the needs of the developing world.

Bilateral economic relations were also discussed with these countries. There was a sympathetic response. Belgium, France and the FRG have shown understanding that there should be a broad outlook in approaching the relations between India and European Economic Community. There are new possibilities of our collaboration in the industrial, technological and scientific fields.

In brief, these are the impressions which I should like to share with honourable Members. I am deliberately not mentioning

the leaders of individual countries by name because they were all full of sympathy and friendship for India.

I think my visit also helped to restore our relations with Britain which had suffered a serious setback in 1965.

I should also like to express, on behalf of the Government and the people of India, my sincere thanks to the Governments and peoples of the countries I visited for the warm and friendly reception I received everywhere. I should further like to record my appreciation of the world Press which, by and large, has given a fair and objective account of the events in Bangla Desh, of the inexpressible horror let loose upon the people, of the heroic struggle which they are waging in defence of the most elementary democratic rights and liberties.

May I take this opportunity of thanking my people and all the political parties who have shown wisdom and restraint and kept the nation united against any external threat.

Mr. Speaker, I conclude this statement with a reminder that in the community of nations our country symbolises the urge for peace, freedom and justice. There was a time when ours was a lone voice in a world which was in grip of the cold war. Even in the midst of the grave crisis which the military rulers of Pakistan have created for us, our people, our country, and this great Parliament of the largest democracy in the world have maintained the spirit of peace and of self-restraint. We have refused to be excited by threat or provocation from across our borders. Let us then continue to conduct ourselves with quiet confidence in ourselves so that the world should see and know that India cannot be browbeaten or lulled into a false sense of security. Calmness of spirit and strength go together. India is calm and we are capable of taking decisions in defence of our security and stability.

SHRI DWUENDRALAL SEN GUPTA (West Bengal): Sir, I want to . . .

*(Interruptions)*

SHRI M. S. GURUPADASWAMY: Sir, may I make a submission first ?

MR. DEPUTY CHAIRMAN: Yes, Mr. Sen Gupta, let us hear Shri Gurupadaswamy first.

SHRI M. S. GURUPADASWAMY: Sir, I have heard the statement carefully that has been made by the Prime Minister and I think we should all have the earliest opportunity of debating this statement and any delay in this regard, I think it is not acceptable to us and also to many Members of the Opposition here. This is my- first submission and I hope and trust that the Government also would consider this request of mine.

Regarding the Statement itself, Sir, may I ask the Government whether ...

MR. DEPUTY CHAIRMAN: Let me ask the Government first whether they have accepted your suggestion.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT<sup>5</sup> TTOT Weft I (SHRI OM MEHTA): No, Sir.

SHRI BHUPESH GUPTA: Sir, I have a submission to make.

SHRIMATI INDIRA GANDHI: Mr. Bhupesh Gupta, please wait. Sir, we had a meeting with the Members and the Leaders of the Opposition this morning and there I agreed that we would discuss it.

SHRI OM MEHTA: There is a Private Member's Resolution on this very subject.

*(Interruptions)*

SHRI BHUPESH GUPTA: Always such important statements should be discussed, Sir.

SHRI LAL K. ADVANI (Delhi): Sir, we have also sent notices.

SHRI PITAMBER DAS: Sir, we have sent notices..

*(Interruptions)*

SHRIMATI INDIRA GANDHI: I have no objection. It is now up to you, Sir.

MR. DEPUTY CHAIRMAN: The suggestion has been made and the Government has no objection to the discussion.

SHRIMATI INDIRA GANDHI: Discussion there is. The discussion is already there.

SHRI PITAMBER DAS: Sir, the notice is very simple. The notice that has been sent is very simple.

SHRI OM MEHTA: Sir, Shri D. D. Puri's Resolution is before the House. If you want some clarifications, you can have them now. ...

*(Interruptions)*

You can have such clarifications now.

MR. DEPUTY CHAIRMAN: It was agreed, Mr. Mehta, in the meeting of the Opposition leaders and if you do not have any objection, he says that we are having a meeting of the Business Advisory Committee and let this question be considered by the Committee.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): Sir, it will only allot the time.

SHRI NIREN GHOSH: Sir, the notice is of a motion.

*(Interruptions)*

SHRI OM MEHTA: Sir, you can have a short-duration discussion on this and not a motion.

*(Interruptions)*

SHRI PITAMBER DAS: No clarification now, Sir.

MR. DEPUTY CHAIRMAN: It is generally agreed that the House should

discuss the matter and I think the Government has no objection...

SHRI NIREN GHOSH: On a motion, Sir.

SHRI LOKANATH MISRA (Orissa): The issue is being confused. The question is whether it should be a private motion or a Government motion ...

MR. DEPUTY CHAIRMAN: It is not the question.

SHRI LOKANATH MISRA: We are very clear in our mind that there are already motions that the Prime Minister's statement should be taken into consideration by the House. And it should be taken into consideration. Time should be allotted by the Government and it should be a motion from the Government time, and therefore there should be no confusion about it. Mr. D. D. Puri's is an entirely different matter ...

MR. DEPUTY CHAIRMAN: That is an entirely different matter.

SHRI LOKANATH MISRA: That is entirely different from this.

MR. DEPUTY CHAIRMAN: The only question is whether there should be a short duration discussion ...

*(Interruptions)*

SHRI LAL K. ADVANI: No short duration discussion ...

*(Interruptions)*

SHRI LOKANATH MISRA: That we shall discuss in the Business Advisory Committee ...

*(Interruptions)*

#### **REFERENCE TO DEVELOPMENTS AT 7, JANTAR MANTAR ROAD**

SHRI KRISHAN KANT (Haryana) : Sir, on a point of Order. I want to raise a point of order for your immediate decision today. I had written a letter to the Chairman on the 12th of November after the Supreme Court gave their judgement...

*(Interruptions)*